

O.A.No.384 of 2001

ORDER DATED 19-03-2004.

None appears for the Applicant; nor the Applicant is present in person. No request has also been made on his behalf for an adjournment. However, Mr. A. K. Bose, Learned Senior Standing Counsel appearing for the Respondents is present. This being a year old case of 2001, we perused the records placed before us with the aid and assistance of Mr. Bose.

Applicant's grievance, in this Original Application, is that he had submitted an application for the post of Librarian in response to the Advt. issued by the Respondents under Annexure-1. He has submitted that he had filed his application with all documents and required fees for the post and that, his candidature and qualifications were duly accepted by the Committee; as a result of which he received a call letter for appearing in the written test and also he was called for the interview/for viva-voce test on 2nd July, 2001. But when he appeared in the interview, his case was turned down on the ground that he did not fulfil the qualification for the post. Thus, being aggrieved, he has approached this Tribunal for redressal of his grievance.

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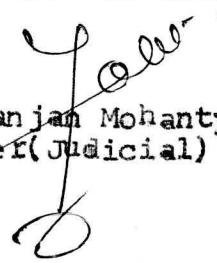
Respondents by filing a detailed counter have contested the matter and they said that the Applicant was called for Written test/interview by mistake. The essential qualification for the post as advertised was University Degree in Librarian Science or Graduation with one year Diploma in Library Science from a recognised Institution. But in this case the applicant possessed only a certificate course which he acquired after his 10 plus 2 examination. In the circumstances, it was submitted by the Respondents that the candidature of the Applicant was rejected for not having the minimum educational qualification. They have further mentioned that in the interview letter itself, it was clearly stipulated that in case the application submitted by a candidate is found to be incomplete on verification, at that stage the candidature will be rejected. When the applicant appeared at the interview, by which time the Respondents have verified the essential qualification etc. in respect of the candidates and found that the applicant did not possess the minimum educational qualification for being considered for the post.

The submission made by the Respondents in their counter has not been contested by the Applicant by filing rejoinder; nor is he present today to make his submission.

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In this view of the matter, since the Applicant did not have the essential qualification for the post, under the law he does not have any claim to get the post. In the result, therefore, this Original Application is dismissed. NO costs.


(Manoranjan Mohanty)
Member (Judicial)


(B.N. Sircar) 9/13
Vice-Chairman